

Government of India
Ministry of Finance
Department of Financial Services

LOK SABHA
Unstarred Question No. 4282
To be answered on Friday, August 11, 2017/Shravana 20, 1939 (Saka)
Non-linking of Aadhaar with Accounts

4282. PROF. SADHU SINGH:
PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of FINANCE be pleased to state:

(a) whether large number of farmers are deprived of crop loan/farm loan and benefits of debt waiver because of unlinking of their Aadhaar number with accounts;

(b) if so, the details thereof, State-wise, including Punjab; and

(c) the corrective measures taken by the Government in this regard?

Answer

The Minister of State in the Ministry of Finance
(Shri Santosh Kumar Gangwar)

(a) to (c); There is no scheme of debt waiver for farmers under implementation by the Union Government. With a view to provide agricultural credit for short term crop loans at a reduced rate of interest to the farmers, the Government in the Ministry of Agriculture and Farmers Welfare has approved continuation of the Interest Subvention Scheme during the year 2017-18. In pursuance of the provisions of Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016), the Government in the Ministry of Agriculture and Farmers Welfare has issued a Notification dated 28.07.2017 which, inter-alia, provides that any farmer desirous of availing the benefits under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar is required to make application for Aadhaar enrolment by 30.09.2017 and that till the time Aadhaar is assigned to the individual, benefits under the Scheme shall be given to such individuals, subject to the production of certain identification documents prescribed in the Notification.